

Allahabad Bench

CP No.(IB) 131/ALD/2017,
CA No. 85/2019, CA No. 249/2019 ,
CA No. 322/2019, CA No. 349/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2020

NAME OF THE COMPANY: Asset Reconstruction Company (India) Limited Vs. Shamken Spinners Limited

SECTION OF I & B CODE: 33 & 60(5) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. ARUN SAXENA	Adv.	Ex-Management	Khalid
2.	MS. NALINI	Adv.		
3.	MR. ANUS KUMAR.	Adv.		
4.	Dumkar Singh	Adv.	ARCIL	
5.	M. Zain Abbas	Adv.	R.P	

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Parties are represented by their respective counsels.

Learned counsel for the Suspended Management/applicant states that the copy of the reply to the application filed by the ex-Director, has been served upon him today in the Court. The learned counsel for the ARCIL states that the same shall be filed before the registry of this Bench during the course of the day.

Learned counsel for the Applicant/Suspended Management prays two weeks time for filing rejoinder. Time is granted.

Learned counsel for the liquidator states that the application for liquidation has also been filed, which is to be taken up alongwith CA's, at the next date of listing.

Accordingly, put up on 02.03.2020.

Dated: 27.01.2020

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(Justice Rajesh Dayal Khare)
MEMBER (J)